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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. NO. 216/1996
in
D.A. NO. 468/1989

New Delhi this the 8th November, 1996.

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE SHRI S. P. BISWAS, MEMBER (A)

Lokesh Kumar S/O Ganga Saran,
252/10, Shiv Lok,
Kankarkhara,
Meerut (UP).

... Petitioner

(By Shri B. S. Charya, Advocate)

-Versus-

1. Shri S. K. A. Zaidi,
General Manager,
Northern Railway,
Baroda House, New Delhi.

2. Shri Aslam Mehmood,
Senior Commercial officer,
Northern Railway,
Baroda House, New Delhi.

... Respondents

(By Shri R. L. Dhawan, Advocate)

The petition having been heard on 8.11.1996
the Tribunal on the same day delivered the
following :

O R D E R

CHETTUR SANKARAN NAIR (J), CHAIRMAN —

Petitioner complains of disobedience of the
orders of this Tribunal in D.A. 468/1989. The
Tribunal ordered :

"Applicant shall be reinstated within
a period of one month...will be entitled
to all backwages and allowances which
should be paid within a period of three
months from the date of his reinstatement."

Very belatedly though, the payment has been made.

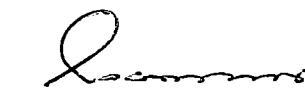
We do not propose to go into the merits of the contempt petition since payment has been made.

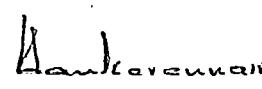
2. Petitioner claims interest on delayed payment.

That relief must be worked outside the contempt proceedings.

3. We are told that it has become a habit with respondents not to comply with orders of the Tribunal in time and counsel for petitioner pointed out certain instances. We are not going into that matter either. However, petitioner was put to the need of incurring avoidable expenses in filing the contempt petition solely due to the delay of respondents. While discharging notice and dismissing the petition, we direct respondents to pay Rs.2,000/- (rupees two thousand) as costs to petitioner. Payment will be made within eight weeks from today.

Dated, 8th November, 1996.


(S. P. Biswas)
Member(A)


(Chettur Sankaran Nair, J.)
Chairman

/as/